

Date of Order	Orders
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CP 95/98 (TA 70/82)

24.3.94

None for the applicant.

Pl V.S. Gurjar, Counsel for the respts

The learned counsel for the respondents submit that the order of the court has been complied with. In this regard, he has produced a copy of the order dated 3.1.94. He has also moved an application for the discharge of the notice on this ground. None puts appearance on behalf of the applicant.

In the facts and circumstance and on the basis of the submissions made by the learned counsel for the appli respondents, the notice of the Contempt Petition is discharged.

(O.P. Sharma)
M(A)

(D.L. Mehta)
V.C.

24.3.94

MA 69/94 and MA 70/94

None for the applicant

Pl V.S. Gurjar, Counsel for the respts.

In the light of the decision given in the Contempt Petition, both the MAs stand disposed of accordingly.

(O.P. Sharma)
M(A)

(D.L. Mehta)
V.C.

Relief
and
Presumption

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